

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 209  
IB-1025/ND/2020

**IN THE MATTER OF:**

M/s. SBK Trade and Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Trishul Residency Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 7 of IBC

Order delivered on 11.01.2021  
(Virtual Hearing)

**Coram:**

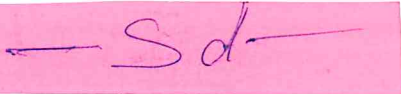
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Rishi Singhal, Advocate.

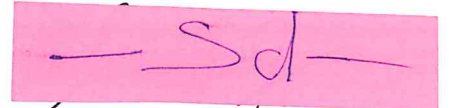
For the Respondent/ Corporate-debtor :Mr. Rahul Adlakha, Mr. Abhishek  
Anand Advocates.

**ORDER**

Heard the submissions made by the Learned Counsel for the Financial-creditor as well as Learned Counsel for the Corporate-debtor. The Learned Counsel for the Corporate-debtor has submitted that he has filed the reply and also taken steps to file the delay condonation application of reply for filing the reply in the matter. Ten days' time is granted to the Counsel for the Financial-creditor for filing the rejoinder to the reply. Matter is adjourned to 27.01.2021.



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)